**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 44**

**C.P. (IB)/1215(MB)2022**

CORAM:

**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.09.2023**

NAME OF THE PARTIES ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED
V/S
D S KULKARNI & COMPANY THROUGH ITS PARTNERS MR. DEEPAK S. KULKARNI AND MRS. HEMANTI D. KULKARNI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Atul Gupta, Ld. Counsel for the Financial Creditor present. Mr. Omkar Deosthale, Ld. Authorized Representative for the Personal Guarantor present.
2. Ld. Authorized Representative for the Personal Guarantor submits that the Personal Guarantor is in Jail and the service of the copy of Petition been served by the Financial Creditor upon Jail Authorities. Therefore, seeks copy of petition to be provided to him also. Ld. Counsel for the Financial Creditor is directed to provide the copy of Petition to the Ld. Authorized Representative for the Personal Guarantor forthwith.
3. List this matter on **27.10.2023** for further consideration.

Sd/- Sd/-
**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**
/NP/